SHORT DURATION DISCUSSIONS ON ELECTORAL REFORMS

Short duration discussion

THE VICE-CHAIRMAN (DR. BAPU KALDATE): We shall now take up Short Duration Discussion. Shri M. S. Gurupadaswamy.

SHRI M. S. GURUPADASWAMY (Karnataka): May I seek your permission, Sir, to raise a discussion on the need to introduce comprehensive electoral reforms and to undertake a fresh delimitation of Parliamentary and Assembly Constituencies?

Sir, the elections form of a bedrock in a democracy. Elections determine the character of democratic institutions. Therefore, Sir, we attach great significance to the electoral law and electoral procedures and the institutions which guide and direct electoral system in the land. For the last 36 years we have been holding elec-Parliament and to tions both to Assemblies. In this period, many distortions have taken place in the elections. The purity, the fairness and elections 4 PM the impartiality of has been very much eroded. The original values which governed our electoral system have been done away with to a large extent. tions now, of late, have been taken kings, musclemen, over by mafia anti-social elements, corrupt forces in society, and it is increasingly becoming a game of the immoral, the and the diabolical in the wicked society. So, there has been a recurring and persistent demand for electoral reforms since many year, especially since 1970. The successive Govern-Ministers ments the successive Law and the successive Chief Election Commissioners have been making promises after promises that electoral laws will be procedures, rules cally changed to ensure purity and in elections. But most of fairness have been observed

in breach only. They have not been

translated into action. This is a most

unfortunate thing that we have wit-

these promises

nessed for the last fifteen years.

Sir, I do not want to go into the history in details but I would like to say in one word that the Government of India which has the power to initiate electoral reforms is behaving in a most funny manner, seems behaving like Rip Van Winkle, if I may be permitted to use that character to describe the attitude of the present Government. There is virtual coma so far as this is concerned. The reforms have not been introduced though they have been discussed many times.

Sir, I just quote two or three promises made. I am not quoting these with a view to blame the Government. I am quoting these to remind the Government of the promises made recently. On March 1980, Sir, the Government India promised that it would bring out a comprehensive set of reforms. Shri Rajiv Gandhi, the Prime Minister, said on January 30, 1985, while he was speaking on Anti-Defection Bill in the Lok Sabha-and I quote: "This Bill is the first step towards cleansing our public life. We will be taking other steps, electoral reforms and other reforms, and you have my assurance, Sir, that we would carry the whole Opposition with us in the forthcoming decisions that we shall have to take." Earlier on January 17, 1985, President Zail Singh had said in his address to Parliament-and I quote: "Government are committed to a clean public life. They intend to initiate wide-ranging discussions on electoral reforms with political parties and would welcome their cooperation." Sir, in Bombay, on December 28, 1985, the Prime Minister said again-I quote "The country needs politics based on ideology and programmes. To bring this about, you must break the nexus between political parties and vested interests. We will change electoral laws to ensure cleaner elections. We will make political parties accountable for the funds they receive." The election manifesto of the Congress Party in 1984 observed like this: "We build a consensus on the financing of political parties translated it into legislation."

[Shri M. S. Gurupadaswamy]

These are, Sir, the commitments made by the Prime Minister, by the President of India to the nation and to Parliament. Till today, we have not seen any move on the part of the Government in this regard. The Prime Minister also discussed with us, the leaders of the Opposition, last year and promised us that he would hold further talks with us and about comprehensive electoral reforms. I say this just to show how the Government is negligent in this vital matter, to keep up its promises and commitments.

Sir, Over these 36 years, since we introduced the Constitution, many distortions, perversions, abuse and misuse electoral laws and procedures have been allowed to creep in and that has vitiated the election itself. I am only reminded of the post medieval period of England, beginning with Robert Walpole, Peel, Canning, Pits and so on who managed elections of that country, by means of corruption. The entire country was ruled by corrupt men. Votes were influenced by corruption, through corruption. Sir, similar situation, similar phase, similar development is taking place in India also. I do not want to quote specific instances because of lack of time where we have erred in the past. But I would concentrate only on the areas which need reform immediately.

Sir, in my view, the most important thing in the electoral system is, the machinery should be fair and impartial. The Election Commission should enjoy public confidence. It should consist of men of integrity. From that point of view, I suggest that the Constitutional provision in this regard should be implemented. Now, we have only a single Election Commissioner, Chief Election Commissioner. We many opposition have been suggesting, parties have been suggesting, that there should be a multi-member Election Commission and the members should be selected not by the executive, but by the Chief Justice of the Supreme Court, the Prime Minister and the Leader of the Opposition elected by the opposition parties for this purpose. The Election Commission should be completely free from the influence of the executive and, for this purpose, it is also necessary to have an independent set-up, secretariat coming directly under the Election Commission. This secretariat should be like the secretariat of the Public Service Commission, the Attorney-General, like the ats of the Rajva Sabha and the Lok Sabha, free from the influence of executive.

Secondly, there is a provision in the Constitution for appointment of Regional Commissioners. You have raised this issue earlier in the House. Since the electoral responsibility has been growing, as well as to make the machinery efficient, it is necessary to appoint Regional Election Commissioners. Then, the electoral officer of the State should be from judiciary. He should not be a man from the bureaucracy. That way, impartiality and fairness can be ensured at the State level. Going further, Sir, there should be electoral officers at the district level also. In sum, there should be a full complement of electoral machinery and it should be free from executive interference or influnce.

Then, Sir, in India, after going through all these elections, we have found that the majority party does not really reflect the majority of votes or represent the majority of people who have voted in the election. In the existing system it is possible to have majority for a party in Parliament or in the State legislature with the minority votes. All along, the majority party, either Parliament or in the State legislature, has not reflected the majority opinion of those who have participated in the voting. The party has secured majority in the Houses with minority of votes. This has created distortion because of the electoral system. Therefore, I suggest that there should be a change. If you believe in a democracy by consent, it should be government by consent of the majority. Now that is not the case. The majority party does not enjoy majority opinion outside. With a view to correcting this distortion, we should change the basis. I think Shri S. L. Shakdher, when he was the Chief Election Commissioner, had suggested a dual system, 50 per cent

of the seats in Lok Sabha or in Assembly should be elected directly by the people according to the votes cast and 50 per cent of the other seats should be distributed among the parties in proportion to the votes secured by those parties. I am not suggesting proportionate representation here advisedly because there may be views for and against this. There are good things in favour or proportionate representation because it ensures representation in a much better way the will of the people, but it may bring in instability also. From that point of view I do not advocate proportionate representain India because stability is very important in our environment. Therefore, I commend the idea of 50 per cent of the seats to go according to the votes polled by the candidates and 50 per cent according to the votes polled by the parties concerned. That will ensure more stability and also adequate and fair representation to the opinion as expressed in the

Thirdly, and this is very important also... (Time bell rings). I have not even covered one-fourth of the ground.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): The time says 20 minutes only and you have already had it. I am just giving the caution.

SHRI M. S. GURUPADASWAMY. I beg of you to give me some more time.

The next important element in the electoral system is about the funding of the elections. Over a period of time we have seen that the elections have become very expensive. A common man, an ordinary individual cannot fight the elections successfully with his own resources. parliament election needs not less Rs. 15 lakhs and an Assembly election needs Rs. 5 lakins, this is the minimum. No opposition party, no ordinary person can bring such resources. Therefore now elections are increasingly becoming good investment for black-marketeers, teers, smugglers and racketeers in society, I have often heard friends say that elections are not meant for honest and decent men; these are meant for immoral people, corrupt people, the capitalists and anti-

social elements. This thing should not be allowed to continue. Sir, vitiated election, distorted election, election is corrupt worse than no election. I therefore plead for State funding of elections. important. It may suit the ruling party not to agree to my suggestion, but in the interest of democracy, in the interest of getting the best men to the legislatures, getting the best quality reflected in our Chambers, it is necessary to have State funding for this purpose. Again Shakdher has suggested creation of a fund consisting of 100 crores of rupees, to begin with, for this purpose. I think on the basis of the votes we can evolve a formula, basis for distribution of these fund between various parties. Only those parties which are organised, which have secured a minimum number of votes should get these benefits, not others because we have to eliminate also the nonfrivolous candidates, spurious parties and spurious candidates from the arena. So the fund and its utilization can also bring about cleansing indirectly. Therefore I plead for the creation of this fund.

Thirdly, when elections are declaredit is very important again— the Government should become literally, truly and really a stop-gap government, a caretaker government. It should not function as permanent government of the past it should exist only as caretaker devise during the time of the election. After its declaration, no Minister, no Prime Minis. ter should have any more advantage than others belonging to Opposition There should not be misuse of official machinery in any manner. The Ministers should not travel at the cost of the government. They should not make policy pronouncements, no laying of foundation stones and no donations to any institutions during that period. So I would like the government to function as a caretaker government with all its implications so that there is no misuse of governmental machinery. One of the biggest complaints is, there has been misuse of governmental machinery, misuse of power. So misuse of power by the government in authority should be eliminated.

SHRI BIR BHADRA PRATAP SINGH (Uttar Pradesh). Let there by no government. Even caretaker government can misuse power.

SHRI M. S. GURUPADASWAMY. I think perhaps you have got to read democracy much more.

Having said that, I would like the Minister to consider that the voting age has to be reduced from 21 to 18. This has been the suggestion of many political parties from the Opposition side. They have also suggested identification of votes by photos. Let us have reduce for every voter. This will also reduce bogus voting. Also it has to be considered—it has been considered by the Law Minister earlier-to introduce the electronic system for the purpose of polling. Now a lot of bogus voting is taking place. I think this has to be eliminated to a large extent. Introduction of identification by photos and electronic machines for polling can eliminate, to a large extent, bogus voting, wrong voting and other malpractices in the polling booths.

Sir, I would like the bye-elections to be held, as far as possible, within six months. Till now bye-elections are being held to suit the convenience of the ruling party at the Centre. They are not being held to suit the convenience of the State Governments either. Therefore, this mischief has got to be eliminated. I would like the Minister to consider introducing a suitable provision in the law that any bye-election falling due should be 'held within six months from that date. That should take away the discretionary powers of the Government influencing the electoral authority. So, these things have got to be considered in all seriousness. There are other things also which Javaprakash Narayan had suggested.

delimitation of Now I will come to constituencies. Sir, elimination of constituencies is very important and vital. We have frozen the number of constituencies by an amendment of the Constitution in 1976. Till the end of the century-according to that amendment-we cannot increase or change the number of consti-

tuencies existing I do not want to go into that question. Even while retaining that freeze. I would suggest that under the law you are required to delimit con-stituencies—parliamentary constituencies and assembly constitution encies after each census. Census was over nearly four years back. Till now no action has been taken by the Government to bring about fresh delimitation based on census figures. Many changes have occurred; shift of population has taken place, so I plead with the Government should bring in immediately-this session itself, if possible, or the next-a delimitation Bill, and I would like him to consider favourably the principle of rotation of reserved constituencies. It is very vital. For the last 30 or 35 years reserved constituencies have not been changed. It has affected the people in those reserved constituencles in a considerable way. They are not given the opportunity to elect a general candidate. Therefore, the Minister should assure the House that he accepts the principle of rotation of reserved constituencies for Scheduled Castes and Scheduled Tribes. The constituencies which were reserved once should not be reserved again. Some other constituencies should be reserved for that purpose.

Lastly, Sir about delimitation I say that it will take two years to delimit and we have got only three years more for the next election. Therefore, it is very necessary that the Minister should pass the delimitation Bill as early as possible, if not this session, the next session, and undertake delimitation in right earnest.

With these words, Sir, I commend my Motion. Thank you.

SHRI SANTOSH KUMAR SAHU (Orissa): Mr. Vice-Chairman. the outset I thank Shri Gurupadaswamyji for raising this most lively discussion which is vtry timely on electon reforms and delimitation of the constituencies. Though I may not agree with many of his adverse remarks, I agree with some of the points that he has advocated here before the august House.

Sir, since 1951 till today we had many general elections and by-elections this country, and after each successive election the bedrock of democracy in this country has become strengthened because the elections have been held. We see in the neighbouring countries democracy has failed because how the elections have been manipulated, we know.

But, Sir, I entirely agree that no law is static. According to the need of the hour, according to the need of the time, it requires reforms and changes. So, it is essential that we must bring in our election law certain reforms and certain changes which are the need of the hour and the need of the day, the need of the country today. So, it is very high time that while considering the election reform, we must keep in view the sociopolitical conditions in the country today.

We are facing today a new danger in the political horizon of our country. There is the development of religious fundamentalism which is raising hydrahead of secessionism from the country. Is it not time for all the political parties to have a consensus on how to abolish this nexus of politics and religious fundamentalism? And that is the first and fundamental problem in this country today. Some law should be enacted by which every political party must be registered. The Election Commission must be given an independent authority to judge if there is a nexus between a political party only on religious basis, and if that helps in growth of religious fundamentalism that must be curbed. that can be penalised, we should see. Such a law should be the order of the day. That must be given the top priority. The Election Commission might have recommended whatever earlier in 1981 or earlier this is a new development in our socio-political life of our country today which must be given very much importance.

Then, another very important thing is, in the Indian political scene, whatever we may say, regionalism is developing, and we have to see that this regionalism has to help to develop nationalism also. must have a happy blending, and that requires urgent attention of all the political parties. I appeal, it is not a question of one party or another party. It is not a question of this or that. India was united with much difficulty, with much struggle, with much sacrifice of our forefathers and patriots who sacrified a lot. Now, at this critical juncture we have In our country, is it not time that think, that we remodel our laws, we frame our laws in such a way that again India survives the onslaughts on the historical process to become a great and modern and developed India?

Sir, I will now come to the other points of the election reform. I entirely agree that there are bi-party systems. Ours is a multi-party system. As Mr. Gurupadaswamy has told correctly, it is necessary that non-serious candidates must be eliminated. There must be laws for it. For that the security deposit may be increased or at least the candidate who does not get more than 20 per cent of the votes polled should forfeit his security. other stringent laws may be framed.

It is important that in a democracy good persons who have no funds, must be able to contest elections. For that some funding provision must be enacted in this so that poor and good persons can contest. It is true that elections have become expensive. Now everybody feels the pinch of it.

Now, coming to other points, we also agree, I also feel that many times there are many candidates. There must be a restriction on the candidates not to stand from more than two constituencies in one general election. It is sometimes found

that some persons contest elections from five or six Constituencies. By doing so they deny other candidates belonging to their own party an opportunity to contest elections. There should be a check on

Sir, it is a known fact that booth capturing is not done by one party. We have seen that it is done many a time by goondas and hooligans. In the interest of free and fair elections such activities must be checked. There must be a strin-

[Shri Santosh Kumar Sahu]

gent law to discourage this. In order to ensure fair elections and the effective implementation of the legal provisions it is necessary that the Election Commission is strengthened and its duties are expanded. Our founding fathers gave it a separate constitutional identity to ensure that it is the backdrop of democracy. I would suggest that every political party must be registered with the Election Commission and that it must give a declaration to it that it has not and it will not encourage religious fundamentalism and secessionism in the country. That must be one of the pre-conditions for recognition of any political party. Regional parties must be required to declare that they will never raise a slogan against nationalism. because such slogans also raise problem; for the country as a whole.

The Election Commission must be free o see the accounts of each and every political party. If we want to be fair, we have to trust some independent body. At the same time new laws should be framed to ensure that this body is fair. For the smooth running of the electoral process such a body should be constituted by the Parliament itself. It should be given certain rights to ensure that the political situation is in keeping with the furtherance of the development in the country.

Now, I come to the question of delimitation. Article 82 earlier provided that after every Census there will be a Delimitation Commission. After the 1976 amendment we decided that further delimitation will be done at the turn of the century, In 1981, the Election Commission, however, recommended to the Government to re-consider the question of delimitation because many a time situations change, as, for example, the population may change because of industrial growth in that area. In some other areas even though the population may remain same, yet the people may not be having the required representation according to their sentiments. The Attorney General has already spoken o nthis and has said

to ensure that there should be an amendment in the Constitution. In this regard a Cabinet Reforms Committee was also appointed. I understand it has indicated a different thinking. I will give an example of my district to show that we have not been given a fair deal in the existing delimitation in spite of the fact that there has been no change in the population. In my district of Orissa, there are ten assembly constituencies and one Parliamentary constituency constitutes of seven Assembly segments. If we look to the 1951 and 1955 elections as per population there was one scheduled caste constituency, but after 1971 that has been abolished. Scheduled castes comprise 10 to 11 per cent of the total population and the Scheduled Tribes constitute 65 per cent, while the general population comprises of 25 to 26 per cent. But the scheduled castes and scheduled Tribes have been given nine seats and the general have been given one seat. It is because the other areas have been adjusted. Please see the election records in 1951. The people belonging to backward areas got a seat. I know this is happening in other areas also. So I am giving an example. Let them examine this aspect. This will further improve the election prospects in our country.

Mr. Gurupadaswamy has said that we might think either this system or proportional representation system, I do not entirely agree with him. How 50 per cent will directly face the elections and another 50 of the political parties by representation. That will create more confusion. We have to accept either proportional representation or the direct election. In both the cases we have to sacrifice something. If we count the number, a party may get elected with only 3 per cent of the votes and another party may be defeated. In total number he might have got much more votes. But his party representation will be much less. But it is a fact that either of the system, we have to sacrifice something. These are the fundamental things where all political parties must sit together and think over it so that a consensus can emerge as to how to conduct the elections. I think this will have a better result and better

representation of the political fort of the country. That is the whole idea of election.

Now, I come to the point of lowering age from 21 to 18 years for voting purpose. There is nothing wrong if it is lowered from 21 to 18 years. But the voters' list may be little more. But many of the youth aspirants who are of age and who belong to the future generation and who run this country. their aspirations can be fulfilled. will have better say in the governance of this country.

I think elections reforms are necessary. But I wish to point out so far the General Elections which have been held are fair and it requires a little improvement so that our democracy can be further strengthened. Our democracy is verv strong that is why it has survived comthe neighbouring countries. There it has failed. So our election system needs further improvement and the Election Commission has to be further strengthened and made more impartial so that it can have firm control over the socio-economic and political development of various parties. Thank you.

SHRI ALADI ARUNA alias V. Nadu): ARUNACHALAM (Tamil Mr. Vice-Chairman, Sir, I would like to say a few words on the short duration discussion. After the Second World War, many countries free from colonial rule and imperialistic Government, a few nations have adopted a republican form of Government and India is one of them. Since independence democracy in India is much successful and fruitful despite the fact of defects and lapses in our electrol system.

Sir Ivor Jenings, a political scientist rightly pointed out that fair and free election is democrary. Essence of democracy is the consent of the concern. To ascertain the consent of the concern. election is the acknowledged means throughout the world in democratic countries. So fortunately from the days of commencement of the Constitution unlike some countries in Europe adult franchise irrespective of the sex into existence in our country. Women in some of the European countries had to fight for their voting rights. founding fathers of the Constitution did not give room for such hurdles.

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Sir, we have successfully conducted 8 General Elections so far holdings election in a populus country like India is not an easy task. It is not a matter of spending money and engineering administrative machinery but it is a matter of conviction, principle and determination. Sir, no electoral system is free from defects. Every electoral system is havits own merits and demerits. ing Our system may be having defects but it does not mean to say that we have acknowledged the defects but we must do our best to eradicate defects in our electoral system.

Sir, in Tamil Nadu, there is an addage that to accord a marriage alliance. one has to tell a hundred lies but to win an election, one has to tell a thousand lies. We see everywhere there is a big corruption, rigging, booth capturing, false voting, communal influence misuse of Government machinery quite common in our election system. We have diagnosed the disease but we not serious about the treatment. We are aware of the maladies but there is no remedy at our sight. We are delaying the process of solving the problem. Sir, since 1972, we are hankering after the electoral reforms but so far, only one thing we have done in the right direction, that is the enactment of Anti-Defection Law. It is the first instalment in our electoral reforms. During the discussion, our hon. Prime Minister assured the House that in future, too many reforms will be introduced in this House but we have come across so many assurances and promises of an early action. In 1980, Mrs. Gandhi formed a Cabinet Sub-Committee to examine the electoral reforms under the Chairmanship of Mr. Shankar. Even during the Janata period. Mr. Morarji Desai formed a Cabinet Sub-Committee to examine the electoral reforms but so far, nothing has materialised. Sir, casting of the votes of the deads, shift votes and a large number of

Shri Aladi Aruna alias V. Arunachalaml

invalid votes are very common things in our elections. In the last election alone, a margin of 39 candidates is less than the invalid votes. In all boothes, from rigging, I can say that among the polled votes, 55 per cent of the votes are by way of impersonation. Sir, without any political exception, all political parties adopt almost all tyeps of fraudulent methods to win the elections. To avoid the consideration of false votes and impersonation, identity cards should be introduced throughout the country. Sir, it is useful not only for election purposes but also for other purposes. In most of countries, possession the Western identity card is a must. Fortunately... Mrs. Gandhi approved the system identity cards and allotted Rs. 18 crores and it was distributed in Sikkim, Manipur and Meghalaya but unfortunately, the process has not been completed. It has not been implemented in other areas. Sir, to uproot our weed plan in the field of elections, introduction of voting machine, as stated by Shri M. S. Gurupadaswamy is more important. This is the area wherein we can get the consensus among the political parties. Sir, unfortthe Supreme Court unately. in Jose versus Seeram Pillai case in 1984 declared that ballot instances does not include the voting by use of a voting machine It does not mean to say that the Supreme Court is against the introduction of a voting machine but what has been stated is that present law does not permit that. So, the amendment to, enlarge the definition of the ballot is necessary. After the amendment, it may be easy to introduce voting machine in all centres. Sir the estimated cost of the scheme is nearly Rs. 160 crores and it was further stated that by adopting a voting machine, Rs. 3.65 lakhs, in every Parliamentary Constituency is saved. It means in total nearly Rs. 20 crores will be saved in every Lok Sabha election. The cost of each machine is Rs. 5000. The total requirement of machines is 5 million. So Government should come forward to introduce the voting machines by amending the Constitution. election is considered expensive. It gives

the impression that the affluent can win the election. In the beginning in England Gladstone and others thought that by giving free franchise to all commoners it would be helpful to overthrow the feudal lords and the affluent classes out of power because the commoners were in majority. But in practice, we know, their hopes were belied. So either we must reduce the cost of election or a scheme must be evolved for funding elections so as to reduce the domination of the affluent classes in political parties, On polling days on providing for voters to go to the polling booths every candidate, except in West Bengal and Kerala, has to spend lakhs and lakhs of rupees Therefore, there must be a strict law prohibiting supply of vehicles by the candidates. Or polling must be opened in all hamlets. Now we have polling booths only in places with more than 750 voters. Instead, we must open booths everywhere and where necessary, free transport must be given Government to the voters, Similarly, for printing posters and pamphlets paper may be supplied by Government at concessional rates. Reducing expenses is one of the effective means for a fair election. It does not mean that it is the means. There are some incorrigible factors in our society, as has been by the honourable Member. Though as per the Constitution, Election Commission is an independent body, it, in fact, is not so independent. In the present setup it is invariably dependent upon the Executive. It does not at all have direct control over its officers. Therefore, some reformation is required in the constitution of the Election Commission in order to make it effective, independent, impartial and free from defects, and I would like to suggest the following towards that. 1) The Chief Election Commissioner be a person qualified to be a Judge of the Supreme Court; 2) It must be a multi-member commission assigned with definite independent powers; 3) Regional Election Commissioners must be appointed in the State with powers; 4) The Returning Officers must be absorbed in judicial wings.

The Forty second Amendment to the Constitution in 1976 imposed a has on adjustment or allocation of seats in Lok Sabha and Assembly seats Some of the constituencies are reserved for Scheduled Castes and Scheduled Tribes permanently. It affects the interests of the other sections. Therefore, without affecting the total number of Scheduled Caste and Scheduled Tribe seats in a particular State, rotation should be adopted for reshuffling of the constituencies. Moreover, without affecting the total number of seats in a State, all Parliamentary constituencies should be adjusted with equal

[The Vice-Chairman (Shri H. Hanu-manthappa in the chair.]

number of votes. In a democracy, has been stated by other Members, proportional representation is a method of honouring the mandate of the people. In our single constituency system -I need not say-a successful candidate may have got less than 50 per cent of the votes and yet he is the successful candidate, he is the candidate because of the multiparty contest in the constituency. In the absence of a bi-party system and with the prevalence of the multi-party system; the party which gets less than 50 per cent of the votes can easily come into power and form a government. If you go through the results of elections from 1952 to 1984 you can easily see the picture. Sir, I would like to say that the Congress Party in 1952 got 45 per cent of the votes polled. In 1957, this party got 57 per cent of the votes, in 1967 - 44 per cent, in 1971-43.7 per cent, in 1980-42 per cent, and in 1984-49.17 per cent. I do not have the figures for 1977. Sir, I wish to say that in all these elections, the Congress Party got less than 50 per cent of the votes. When the Janata Party came to power in 1977, even then, though this party got a majority of the seats, the percentage of votes polled by this party was only 41.8. You would have seen that the number of seats secured by these political parties has been disproportionate to the votes polled in the elections. Therefore, to get rid of this defect in our electoral system, proportional representation is essential.

Sir, honourable Member said that it causes instability in forming the Government. Sir, this doctrine was introduced in the beginning. But now the process of adjustment and con-

sultations with the other political parties has been well developed throughout the world. You know, Sir, how Mr. Achutha Menon was successful in Kerala and you also know how Mr. Karunakaran is successful in Kerala now. Similarly, in the Western countries also where the system of proportional representation has been adopted, a significant minority comes to power. But there is a government with consent, with discussions and consultations with the other political parties. That is the will of the people, Here also, Sir. you would have seen how, even when a party comes with a majority, instability due to various factors and 1 do not want to mention all those factors Therefore, the will of the people is more important. A party which is not entrusted by the people with a majority of voted has no right to take full command over the people. The will of the other people, the wishes of the other people, should also be taken into account and, for this purpose, the system of roportional representation is the best. It was advocated by Dr. Anna in 1957. (Time bell rings). That is why we are having . strong faith in the proportional representation system. Perhaps it may be difficult for the Government to adopt this system. If it is not possible for the Government to introduce this system, at least it can implement the other recommendations made by the Chief Election sioner.

With these words, Sir, I conclude.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Now, Mr. Surinder Singh.

श्री: सुरेन्द्र सिंह (हरियाणा): उप-सभाध्यक्ष जी, यह चुनाव के सुधार के ऊपर जो बहस हो रही है, इस पर तरह तरह के विचार सदन में रखे गये। 1952 से ग्राज तक जितने भी चनाव हुए हैं उनका प्रतिशत दिया गया और यह निष्कर्ष निकाला गया कि जब कभी भी मतदान हुग्रा है बहुमत में मतदाताग्रों ने सरकार को बीट नहीं दिया। उपसभाध्यक्ष जी, 1952से लेकर ग्राज तक चनाव के सिस्टम में बहुत सुधार हुंग्रा है। ग्राज सभी दलों के भाई ग्रीर सभी दलों के साथी जिन्होंने 1952 से चुनाव लड़ना शुरू किया देखें तो प्रारम्भ में हर उम्मीदवार का ग्रलग अलग

श्री सरेन्द्र सिंही

बैलेट बावस होता था ग्रौर उन्हीं के ऊपर उम्मीदवार का निशान ग्रौर उसका नक्शा लगाया जाता था ग्रौर कई बार स्नने में मिलताथा कि जब पोलिंग खत्म गया तो डिब्बे के डिब्बे बदल दिये गये ग्रौर वही निशान दूसरे डिब्बे पर लगा दिया गया। लेकिन वक्तनत्फवक्तन जब हिन्द्स्तान की जम्हरियत में लोगों ने इस बात को महसूस किया कि मतदात_ के पास वह ताकत है जिससे वह हिन्द स्ता की किस्मत को बदल सकता हिन्दुस्तान की किस्मत को बना सकता हैं। श्राज जनता पार्टी के नेता ने सदन में 5 P.M. एक सी बात कही कि जब भी लोक सभा या विधान सभाग्रों के चनाव हों इंटरिम गवर्नमेंट होनी चाहिये लेकिन वे यह बात भूल गये कि 1979 में जब लोक सभा के चनाव हुए थे उस वक्त उनके ही दल की सरकार सत्ता में थी। अगर हिन्द्स्तान की सरकार या कोई प्रान्तोय सरकार चनाव पर ग्रसर डाल सकती मतदाता के दिमाग को बदल सकती तो वह पार्टी चनाव नहीं हारती। मैं सिर्फ एक बात कहना चाहंगा कि जब कभी चनाव ब्राता हैं तो हर पार्टी ब्रपने जो उम्मीदवार खड़े करती है वह इतनी सुझ-बुझ के साथ खड़े करती है कि मेरा उम्मीदवार दूसरी पार्टी के उम्मीदवार से कमजोर न हो। बहुत से भाई भूल जाते हैं जब चनाव होता है तो इलेक्शन मनी-फेस्टो बहुत पहले रिलीज किया जाता है। मैं सिस्टम के बारे में सुझाव बद में दुंगा। इलेक्शन मेनीफस्टों को पढ़ कर सारे हिन्द-स्तान के लोग अपने मत का इस्तेमाल करते हैं लेकिन जब ज₁ता पार्टी की सरकार ने सत्ता में होते हुए चुनाव लड़ा तो उनका इलेक्शन मेनीफस्टो चन(व के बाद रिलीज हुआ। यह सिस्टम इलेक्शन का सिर्फ डिफे क्टिव हीं नहीं है ग्राज मैं भी इस बात को महसूस करता हूं मैंने भी विधान सभा के चनाव लड़े हैं। एक सुझाव मैं यह देना चाहुंगा कि जब कभी भीचनाव हों, में जनता पार्टी के लीडर बात को सपोटे करूंगा कि हमारे बलेट गोक्स के सिस्टम को बढल

इलैक्ट्रोनिक्स सिस्टम कर दिया जाए। क्योंकि जब चनाव शरू होता है ग्रीर जब नामांकन-पत्नों के बाद सिम्बल ग्रलाट होते हैं उसके ग्रौर चनाव के बीच में तीन सप्ताह का समय होता है ग्रीर तीन सप्ताह में ग्राखिरी वक्त ऐसा ग्रा जाता है जब उम्मीदवार यह महसूस करने लग ा है कि चनाव का नतीजा चाहे जो कुछ भी हो यह चनाव खत्म हो जाए। कई बार ग्राप भी यह महसूस कर चुके होंग कि हमारे रिप्रजेटेशन ग्राफ पीपल एक्ट में एक बहुत बड़ा नुस है। जब कभी चुनाव के दौरान किसी उम्मीदवार की मौत हो जाए तो वह चनाव पोस्टपीन कर दिया जाता है वह वहीं रोक दिया जाता है । उपसभाध्यक्ष जी, मुझे एसा तज्रबा देखने को मिला है। कई उम्मी-दवार तो भ्रपनी सेहत से ज्यादा विरोधी उम्मीदवार की सहत का ज्यादा ख्याल रखते हैं। ग्राप देखेंगे कि कई बार अर-पताल में दाखिल 80 साल के मरीज को जिसको डाक्टर यह कह दे कि शायद बच भी जाए या मर भी जाए कई बार कई उम्मीदवार उसका भी नामीनेशन दाखिल करवा देते हैं। सेहत तो उस की खराब होती है जो ग्रस्पताल में होता है, लेकिन जो विनिंग कंडीडेट होते हैं उनको यह महसूस होता है मौत उसकी नहीं हमारी हो जाएगी अगर यह आदमी मर गया तो । मेरी भारत शरकार से, लो मिनिस्ट्री से ग्रीर चनाव ग्रायोग से यह प्रथिता है कि कोई उम्मीदवार जो ग्राजाद उम्मीदवार हो किसी रिकोग्नाइज पोलि-टिकल पार्टी का उम्मीदवार न हो भगवान न करे यदि चनाव के दौरान वह स्वर्ग सिधार जाए तो उसकी वहज से चनाव को क उंटरमैंड नहीं करना चाहिये। दुसरा मेरा सुझाव यह है कि चनाव में मक बला दो कंडीडेट्स में होता है चाहे कडीडेट कांग्रेस पार्टी का हो या वी जे जे पी का या लोकदल का लेकिन मकाबला दो में है लेकिन पचास-पचास अदमी नामीनेशन दाखिल कर देते हैं। नतीजा क्या होता है अगर मैं चनाव लड़ुंगा तो अपने दस कंडीडेट ग्रौर तैयार करके ले ग्राऊंगा जिस की वजह से बैलट पेपर इतना बहुत बड़ा हो जाता है श्रादमी यह नहीं मेंक

माऊट कर सकता है क्योंकि हाथ का निशान कुर्सी के पंजे जैसा लगता है। तो यह जो इलेक्शन की सिक्योरिटी है इसको कम से कम दस गना जरूर कर दीजिए। ऐसा ही नहीं कई बार आप देखेंगे चाहे बाई इलेक्शन हो या ग्राम चनाव हो ग्राप ग्रगर उम्मीदवारों की लिस्ट उठाकर देंखे तो ग्राप यह पाएंगे कि 2-4 उम्मीदवार उस लिस्ट में ऐसे हैं जो हर चुनाव लड़ते हैं, पंचायत का भी लड़ते हैं, म्युनिसिपल कमेटी का भी लड़ते हैं, विधान सभा का भी लडते हैं ग्रौर कहीं उप चनाव मिल जाये तो वह भी लड़ते हैं (व्यवधान) राष्ट्रपति तक का लड़ते हैं। हमारे यहां रोहतक में एक सज्जन थे वे जब तक जीए तब तक राष्ट्र-पि का चनाव लड़ते रहे। चौधरी मुख्यत्यार सिंह के बहुत अ**च्छे** दोस्त थे। वे कहते थे कि उनकी धर्मपत्नी को ख्वाब ग्राया था कि वे जिसी न किसी दिन राष्ट्रपति भवन में रहेंगी तो उपसभाध्यक्ष महादये, मेरा सुझाव यह है कि जो उम्मीदवार पिछले 2-3 चुनाव लड्कर अपनी जमानत नहीं बचा पाए उनको सदा के लिए डिस वालीफाई कर दिया जाये। ऐसे बहुत से उम्मीदवार आपको मिल जाएंगे जो बैलट पेपर पर नाम छपवायेंगे पूरा ग्रपने घर में दिखा-एंगे। इससे बहुत बड़ा कन्फ्यशन पैदा होता है।

एक बात उपसभाध्यक्ष महोदय में यह कहुंगा कि जब चुनाव होता है ग्रौर चुनाव के बाद जब चुनाव का नतीजा श्राता है तो उसी वक्त इलेक्शन कमीशन नीटीफिकेशन इश्यु कर देते हैं कि यह ब्रादमी चुनाव जीत गये ये एम[े] एल । ए० हैं और अब उनको एम । एल । एज । के परे अखित्यातात हैं, उनको प्रिविलेजेज हैं उनको पूरी तनस्वाह मिलनी शरू हो जाती है। लोकसभा में या विधान सभा में या कोई सदन हो वहां यह कानून तो है कि कोई मेम्बर ग्रगर चुनाव के वाद, मेम्बर बनने के बाद, ग्रोथ लेने के बाद ग्रगर 60 दिन तक लगातार सदन को ग्रटेंड नहीं करता उसको मेम्बर-

शिप से डिसक्वालीफाई कर दिये जाने का रिजोल्युशन हो जाता है ग्रौर वह मेम्बरिशप से बर्खास्त कर दिया जाता है जब नोटिफिकेशन एम० एल० ए० या एम०पी० का हो गया ग्रौर वह हर तरीके से एम०एम०ए०, एम०पी० है लेकिन उस इलाके के लोग तक ग्रपने प्रतिनिधित्व महरूम रहते हैं जब तक कि वह एम० एल० ए०, एम० पी० सदन में जाकर स्रोथ न ले लें। तो उपसभाध्यक्ष महोदय, मेरा एक सुझाव सरकार को यह भी है कि जहां कोई एम०एल०ए० बनने के बाद शपथ न ले और 60 दिन तक एम० एल० ए० के श्रक्तियारात के मताबिक न तो सदन श्रटेंड करे न हाउस कमेटीज की मीटिंग्स अटेंड करे, न किसी कागज पर एम० एल० ए० की हैसियत से दस्तखत करे क्योंकि म्राज एम० एल० ए० और एम० पी० केवल सदन में नहीं हैं जब वह घर में सुबह सोकर उठता है तो उसको उसी वक्त 50-60 कागजों पर दस्तखत करने होते हैं किसी का इन्कम सर्टिफिकेट होता है, किसी का जाति का सर्टिफिकेट होता है, किसी का बैकवर्ड एरिया का सर्टिफिकेट होता है भौर उस हल्के के लोग जब तक एम ० एल ० ए०, एम० पी० साइन न करे बहुत बुरी दशा से घमते रहते हैं तो ग्रापके माध्यम से मेरी प्रार्थना यह है कि सरकार इस बात पर भी कानून में संशोधन करे कि चुनाव के बाद, नोटोफिकेशन के बाद जो म्रादमी 60 दिन तक शपथ न ले ग्रौर परे ग्रख्तियारात के मुताबिक लोगों की सेवा न करे उनका भी वही फेट होगा जैसे सदन में कोई ग्रादमी 60 दिन तक न ग्राता हो। एक बात थोडी सी ग्रौर कहंगा उपसभाध्यक्ष महोदय जैसे गुरुपदस्वामी जी ने कहा कि चुनाव के दौरान कैसे इलेक्शन मशीनरी का इस्तेमाल हो सकता है। मेरा सुझाव सरकार से यह है कि अगर विधान सभा का चुनाव हो तो उस हल्के का कोई ग्रधिकारी न तो प्रेसाइ-डिंग ग्राफिसर हो ग्रौर न उनके ग्रधीन दूमरा कोई छोटा मुलाजिम डयूटी पर लगाया जाये। वह डबुल एज वीपन की तरह से काम करता है। कुछ आदमी तो इले-क्शन इयटी वाले, एक उम्मीदवार का सपोर्ट करते हैं ग्रौर ग्रन्य किसी दूसरे का सपोर्ट करते हैं तो इस तरह से पार्टीबाजी

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होती है और पोलिंग बुथ पर सैकड़ों लोगों की जो लाइन होती है इससे पोलिंग अच्छी तरह से नहीं हो पाती है। इस बात व्यक्तिगत तौर से सूस करता हं। बहुत से पोलिंग स्टेशन एँसे होते हैं जहां ए ह हजार बोट होते हैं और जहां 60 उम्मीदवार हों या 35 हों, जो म्रकसर हो जाते है और उसमें निशान लगाने में बड़ी दिव ते आते है । शाम के पांच बजे तक पोलिंग खत्म नहीं हो पाते। है। इसके अलावा बोगस वोटिंग के बारे में बताया गया ।उप समाध्यक्ष को चुन व के दौरान बोगस वोटिंग भा हो जातो। होंगी श्रौर उसका एक ही तरोका है कि इलें-क्टोनिक सिस्टम को लाग किया जाए ग्रौर इससे चनाव भी एक हफ्ते में या दस दिन में कराए जा सकते हैं। हमने इलैक्शन कमी-शन के कई साथियों से पंछा कि आप एक महीना इसमें क्यों लगाते हैं, तीन हफ्ते, तो वह पहले बैलट पेपर्ज को प्रिट करवाते हैं श्रौर बहुत स लम्बा यह प्रौसेस है। उसके बारे में तो सरकार इस बात की कोशिश करे कि इलैक्ट्रोनिक सिस्टम जल्द से जल्द लाग हो ग्रौर बोगस वोटिंग्स को देखिए कि वह नहीं हो जाए । उप सभाध्यक्ष जी, एक बार मझे एक चनाव में उत्तर प्रदेश में जाने का मौका मिला, जो कि दिल्ली के बहुत नज-दीक लगता है।

एक माननीम सदस्य : हमारी ही स्टेट ग्रापको मिली ?

श्री सरेन्द्र सिंह: वीरेंद्र वर्मा जी ग्रौर मालवीय जी हमको मुग्राफ करें, तो जब हम वहां एक मोहल्ले में चले गए जो कि हरिजन ग्रौर बैंकवर्ड भाइयों का मोहल्ला था। हमने उनसे बात की ग्रौर उन भाइयों से हमने हमारी पार्टी के एक उम्मीदवार के बारे में पछा । तो उन भाइयों ने हमसे कहा कि भाई हम वोट तो दे देंगे. इच्छा है ग्राप लोगों को वोट देने, को, लेकिन जब से हिंदस्तान में जम्हूरियत ग्राई है उस वक्त से कसम खुदा की हमने बोट के देखा नहीं है। यह स्थिति है। इसलिये जब तक इन हरिजन भ्रौर बैकवर्ड भाइयों के लिए कोई श्रलग से सुविधा नहीं होती है, गांवों से चाहे इनको दूसरी तरफ ले जाना पडे, चाहे, गवर्नमेंट की मशीनरी इस्तेमाल करनी पड़े उनके मोहल्ले में अलग से सुविधा होनी च हिये । उप सभाध्यक्ष जी, इन शब्दों के साथ मैं ग्रापका शुक्रिया ग्रदा करता है।

SHRI K. MOHAN (Kerala): Sir. if you want to postpone something you can allow free discussion frequently on and if you want to keep a subejct, something in the cold storage, you can appoint a committee or a commission. That is the rule of the day. So, I do not know what is the meaning in our discussing these electoral reforms from time to time. This is something hypocritical. At least, once in a year this House is discussing about the drawbacks in our present electoral system. My estcemed colleague....

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M M. JACOB). That is a process of democracy.

SHRI K. MOHANAN. You want to postpone and that is why you are allowing free discussion in these matters.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY (SHRI M. M. JACOB): AFFAIRS is a process of democracy.

SHRI K. MOHANAN: It is very good that you are for democracy." I am very much thankful to you. Sir, my esteemed colleague, the Law Minister knows what the drawbacks are, what the loopholes are in our present electoral system. But, unfortunately, the question is how to overcome these drawbacks and loopholes. In that case the point is that the political will of the ruling party is necessary to overcome these drawbacks. Sir, I do not want to condemn but congratulate the political party in power since independence which has shown a remarkable lack of political will in this regard because they are extremely careful to safeguard their class interest by utilising these drawbacks and loopholes in their favour in the existing electoral system. Although our political system plagued by various deficiencies, ruling party has shown alacrity in introducing aberrations into the electoral system with a view to subvert the very root, the very base of our parliamentary democratic system because they want to make it in favour of them. In this regard may

I, Sir, mention some incidents because even though I have said the political will must be on the part of the Government to overcome these drawbacks, I do agree the Government has shown the ruling party in the Centre has shown, so many times their will power on this, but not in a positive manner but in a negative manner. In this regard I would like to mention that the Central Government in great haste had nullified the Court judgment regarding the election expenditure through an Ordinance. In that case you have had your political will, that was there. Everybody know's what was the motive, what was the intention behind this Ordinance. It was nothing but to defend some individual, the then Prime Minister of the Government of India. Similarly, during the pendency of Mrs. Gandhi's case before the Supthe Representation of the reme Court, People Act was further amended. Again during the pendency of the the appeal in the Supreme Court against the verdict of the Allahabad High Court you used Parliament to amend the laws favour of her some five days before the hearing with retrospective effect. I do not want to go into the details of that episode. But everybody knows that for what article 329A of the vou introduced Constitution, which is to provide immunity from all existing laws to some particular persons of your choice and your convenience. Again, the Thirtyninth Constitution Amendment came into effect on August 10, 1975, while the appeal of Mrs. Gandhi was before the Supreme Court and the hearing for setting aside her election was due to begin on the next day, namely 11-8-1975. So, this is your integrity. If there is a will, there is a

I am not saying that you have no will. But your will, your political will is in the negative and not in a positive manner, that is my charge.

Sir, I do not expect good from the Nazareth because I know that this is why it is the class interest of this ruling party and they want to make use of these loopholes, these drawbacks in favour of them. So, I do not expect good from them. But even then as a representative of the people it is my duty to project

these defects and drawbacks in our present system. That is why I have mentioned all these things,

Now, I am coming to my focal point, that is regarding the system of proportional representation itself. My esteemed colleague, Mr. Gurupadaswamy, mentioned that the system of proportional representation is not suitable for this country. But, before we go to that, I would like to mention about money power, muscle power, etc. esteemed colleagues has already mentioned about these things and I do not want to go into details of this menace. Of course, I do agree with them; these are not the diseases; these only symptoms of a disease. Money power and muscle power are the manifestation of a socio-economic system in which the strong oppresses the using state powers, to attain their ends. Without taking into consideration these socio-economic facts, simply saying that muscle power and money power managing everything in the election process is of no use You may repeat it but you have to take into consideration fact that the present social system is the real disease, and these are only the symptoms of that disease. Here, I am sorry to say that the champions of reforms are not taking these facts into consideration. How can we root out this

I am now coming to my focal point and that is regarding proportional presentation system. What are the distinctive advantages of this system? Firstly, it will break the monopoly of a single party which has won every elecsince independence on minority vote. Secondly, it will help like-minded parties to offer a common list. That is the difference between myself and Mr. Aladi Aruna; though he also pleaded for proportional representation but not for a list system. But I am saying that a list system should be there and you give due representation in proportion to dent political electoral support for each party. Thirdly, coming together of likeminded parties would help crystalisation of distinct combinations, such as left, right or the centrist. So, in our political life itself it will create a new atmosphere. That is why I am pleading for this proportional representation system after replacing the present system. We must consider whether the basis of our democracy must be the minority rule. Because my friend Mr. Jacob is always for democracy, I am saying this for him.

I am coming to certain issues and one of the important issues is the abuse of official machinery as well as media like television and the radio, during elections. It is not necessary to elaborate this point. Everybody knows how the ruling party at the Centre is misusing the official machinery as well as the official media in this regard. Even though there are some rules and regulations to check this, ultimately the executive Government is the authority to take decisions on this matter. Here comes the role of the Election Commission. It was the intention of the founding fathers of our Con titution that a separate body, Election Commission, should with independent powers; but now everybody knows the present situation. Even for fixing a date for the election in a State the Election Commission is not independent. The ruling party and Government in West Bengal recommended to the Election Commission the 22nd February for conducting elections. But the executive is exerting pressure on him to postpone the election to suit their convenience. In 1982 also, you have done this. Then, the case went to the High Court. At last, the Supreme Court intervened which forced the Government to hold the elections in time. Therefore, even in regard to fixing the date for elections, the executive interferes with the functioning of the Election Commission thereby the independent authority of the Election Commission is eroded as far as the conduct of elections in a free and fair manner is concerned. Therefore, Sir, I would request the Government to bring forward a legislation to give sufficient powers to the Election Commission as the implementing agency of legislations passed by Parliament on conduct of elections. The Election Commission should be the implementing authority the Government.

In this connection, I support the demand which has been made for a multimember Election Commission and for the appointment of Regional Election Commissioners. Further, the State electoral officers should also be under the control of the Election Commission Now, the officers of the State Government are appointed as State electoral officers. Everybody knows that because of this they are under the pressure of the State Governconcerned whether it is West Bengal, Kerala, Maharashtra; it does not matter. But it is a fact that the electoral officers in the States are working under the pressure of the State Governments. Things like preparation of electoral rolls and so many other things come under the purview of these electoral officers. Here, I would like to point out what is happening in Kerala. (Time bell rings) I am concluding.

SHRI M. M. JACOB: So far, Mr. Mohanan has been talking about Central interference. Now, he says the officers are also no good.

SHRI K. MOHANAN: Don't take it lightly. In Kerala, the State electoral officer assured all political parties that he will publish the draft electrol 17th November so that by 17th December the objections can be filed. But this has not yet been published. When we approached him, he said that this has already been published; but only in the case of some constituencies. For each and everything, we have to come here, to the Election Commission. In the case of majority of the issues, the Commission will take into consideration the reports sent by the State officers. Therefore, Sir, I recommend this. I also very strongly support the demand that the voting age should be reduced to 18.

Lastly, Sir, I congratulate my esteemed friend Shri Santosh Kumar Sahu, who spoke from the other side, who mentioned about the influence of the divisive and fundamentalist religious forces in the process of elections. But may I request him to send a telegram today itself to his Chief Minister in Kerala to sever his relations with the fundamentalist religious forces who are backing him there? Thank you.

SHRI BIR BHADRA PRATAP SINGH: Mr. Vice-Chairman, Sir, it is better to have discussion before legislation. We are the largest democracy in the world. But our democracy has certain peculiar featuers of our own which are not found in any other democracy in the World. The question of the will of the people is a long-debated question of political science and it has been found that it is always difficult to determine what is the will of the people.

Now, before I come to the remedies for the malady, I would like to point out that in our system of election, we have both the direct election system and the proportional representation system. So far as Assembly and Parliament are concerned, we directly elect our representatives. For Council of states and Legislative Council we elect by propertionte representatation. Both the systems there. The founding fathers of our Contitution as well as the framers of the Representation of Peoples Act have analysed these questions. Section 123 of the Representation of Peoples Act has been revised by me and I have found that many of these ills are mentioned there. Of course, I agree with two suggesions. Firstly, that there should be identity cards given to the voters with their photographs Secondly, electronic system can be introduced. But any talk about increase in deposit is, I think, a futile exercise because it will be possible only for moneyed people to come forward and make deposits. And if a person can manage such a huge amount to spend in elections where is the difficulty in arranging more money and 'depositing wants to file a nominations?

Then there was a suggestion that one person should file one nomination only for one constituency. There will be a fundamental difficulty in this. I think our Law Minister will appreciate that it will be violative of article 19 of the Constitution. You cannot change any basic or fundamental feature of the Constitution as laid down in Keshwaned Bhartiya case. Therefore, the bar would be considered as violate of the constitutional provisions and the same will be struck down by a court of law.

I think many good suggestions have come but before incorporating them into our Representation of Peoples Act by way of amendment it is always good to have more and more discussion to get more and more public opinion.

Now I have to make two suggestions. Firstly, I feel that section 123 of the Representation of People Act elaborately deals with the mony power, muscle power booth capturing power and also the religion caste and fundamentalists' approach but when the question is raised in a court of law the petitions have mostly failed. There is no provision to raise these questions prior to making an election petition. I would suggest that amendment be made in article 329 which says that an election cannot be challenged except by way of election pettion. What is the outcome of this article By the time the election petition is decided the election term itself is over. Even if the petitions are decided before that date, they are taken to the appellate court by the loosing party which takes still more time. So, by putting this type of bar making it only a subject matter of election petition it is a long-drawn process. The time consumed is always so much that the very purpose of election petition is defeated. In all cases, excepting a few, this has proved to be infructuous. My suggestion is this You have a scrutiny stage after nomination. At the stage of scrutiny you can provide for some kind of quasi judicial functionmachinery to scrutinise and reject many of the nominations. For that you can provide a time limit between nomination scrutiny and decision. Whether the nomination papers are not in contravention of some provisions of representation of peoples act it is hardly two or three days for decision which can be extend by a week; law can empower the Additional Civil Judge or District Judge to review the matter and decide on so many of the facts and many of the nomination could be dealt with at that stage. But without amendment of Art. 329 (b) it is not possible.

My second suggestion is about the burden of proof which is required when one file an election petition; it is most difficult

[Shri Bir Bhadra Pratap Singh]

to prove a corrupt practice in a court of law, Why? Because the burden of proof so far to prove a corrupt practice is that which is required to prove a criminal One must prove a fact beyond all reasonable doubt only then one can prove a corrupt practice. But you will Mr. Vice-Chairman, that hardly in one or two cases, in about 2 per cent cases, that burden of proof is discharged and corrupt practice is said to have been proved. Why can't we change this burden of proof by legislation because if it is impossible to prove, its equation with the criminal case proof is negating the provisions which our founding fathers contemplated and which wise men who drafted the Representation of People Act provided? It is only by judicial import. Nowhere the Representation of People Act provides that the burden of proof should be such but it has been so interpreted in various judicial pronouncements. The result its that it is very difficult to prove. Therefore, we have the recent example which is unfortunate—in one of the States a political party is functioning on the basis of religion has formed a government and is running a government. But I do not think that that standard of required. proof to that level is suggestion is that since it is based purely on judicial precedents, you can provide by legislation that the burden of proof should be like a civil case where the doctrine of preponderance of evidence should be made applicable. And Mr. Chairman, I am ending with illustrating The doctrine of preponderthis point. ance of evidence presupposes that judge balances both sides of evidence, the weighty evidence should be accepted, the unweighty should be rejected. If you introduce this amendment by legislation, then law courts will be able to decide these cases of muscle power, money power, religion, caste, creed and fudamentalism. It will be easier for them. Otherwise the burden of proof which is imported by judicial precedents is an impossibility. With these two suggestions. I think we shall be able to remedy all the maladies because all other situations are contempled under section 123 of the Representation of People Act.

SHRI B. SATYANARYAN REDDY (Andhra Pradesh): Mr. Vice-Chairman, Sir, question of electoral reform was being discussed in various through media and by political parties and this important subject is also being discussed by various committees set up by some important organisations and political parties. In this connection. I would like to draw the attention of the Minister that many recommendations have been made by various organisations/committees and even the Election Commission at different stages. The most important one was the committee that was set up by the late Shri Jayaprakash Narayan on behalf of the organization Citizen for Democracy. He set up this committee under the chairmanship of the noted jurist and leader of People's Union for Civil Liberties movement, Mr. V. M. Tarkunde, which suggested suitable electoral reforms. Thereafter, from time to time some seminars and symposia were also arranged under the auspices of the Gandhi Peace Foundation and the United Lawyers' Association, etc., where even the then Chief Election Commissioner ded some of the seminars and symposia. In those seminars and symposia, important suggestions have been Even the Election Commission had accepted some of the suggestions and recommended them to the Government India for implementation. Then, for the first time in 1977, in view of these recommendations, a review of these recommendations was undertaken and consolidated recommendations of the committee on electoral reforms including both the unimplemented recommendations and fresh recommendations were made to the Government of India in the month of october 1977. From that time onwards, even to this date hectic discussions and efforts are being made for urgent electoral reforms in view of the many evils which my colleagues here have already revealed, and I do not want to repeat them. The committee submitted its report in 1980 after the General Elections to the Lok Sabha. After this, in 1982 the earlier recommendations were again reviewed thoroughly by the present Chief Election Commissioner on the basis of new deve-

lopments and challenges thrown up the General Elections held during period 1980 and 1982. One of the important recommendations made by that committee was ban on defections. Of course, a law has since been passed on that. Other important recommendations of that committee were fresh delimitation constituencies by suitable amendments to the relevant provisions of the Constitution, creation of an election fund, regulation of donations to political parties, recommendation to the election mission to order fresh polls in cases of destruction of ballot papers and ballot boxes, prevalence of coercion, intimidation and impersonation at the polling stations. Another important recommendathat the law should tion was to empower the Election amended Commission to order repolling in the entire constituency or assembly segment of a parliamentary constituency. Of course there are some other important items that were pleaded but not included like lowering of voting age to 18 years. There are some other recommendations that have been made in those seminars and meetings.

Then, Sir, I would like to mention here about the important recommendations made by the Election Commission.

On the 27th of March, 1983 the Chief Election Commissioner delivered a keynote address in a seminar and he made some suggestions. I do not want to repeat all these suggestions. They been covered by earlier reports and even by the recommendations of the present Election Commissioner. But the most important recommendations made by him was about regulation of the role of political parties safeguarding against the multiplicity of parties, then ensuring the independence of the Election Commission this is very important—use of the electronic voting machine. These are some of the recommendations that the Election Commission has made.

I would like to come to important recommendations made by the Committee which was known as the Tarkunde committee which was appointed by Jayaprakash Narayan on behalf of Citizens for Democracy in Febrauary, 1985. The important

recommendations contained in the report of that committee are:

"A convention backed by legal sanction as mentioned below should be developed to the effect that the Government of the day should function as caretaker Government from the time of the announcement of the dissolution of Parliament or Legislative Assembly, as the case may be, until the polling day. During this period, the caretaker Government should not (a) initiate and announce new policies, (b) start new projects, (c) grant allowances or loans or salary increases and (d) hold official functions attended by Ministers, Deputy Ministers and Parliamentary Secretaries."

This is very very important, Secondly, it tecommanded:

"During the aforesaid period, Ministers, Deputy Ministers and Parliamentary Secretaries should not travel except at their own expense and should not use Government aircraft of vehicles. They should also not use government postage for election purposes nor use the Publio Works Department for rostrums for their public meetings. Generally, the use of Government machinery for election purposes should be stopped."

Thirdly,

"During the aforesaid period, no member of the Government should be given time either on radio or television except such time as may be allloted to his party for election propaganda."

Forthly,

"During the aforesaid period advertisement of Government achievement should be published at Governand no news-reels should ment cost be exhibited at government expense for the propaganda of the Government or the ruling party."

These are some of the important recommendations, proposals made by the Com-

[Shri B. Satyanarayan Reddy]

ittee for these electoral reforms. Then, lastly it recommended:

aforesaid "During the period, no police officers above the level of head constable and no revenue officer of class I or class II shoud be transferred from his post.

"By way of providing legal tions for the above proposals is, as many of them as possible should be included in the definition of corrupt practices by amending in the clause 7 of section 123 of the Representation of the People Act. 1951."

Sir, these are very important recommendations made by that Committee.

political Then a meeting of all the parties...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. Reddy please conclude now.

SHRI B. SATYANARAYAN REDDY: One or two minutes more. This is last one.

Representatives of all the political parties to consider the various electoral matters was held. This was held in the month of November, 1983. It was called by the Chief Election Commission his own office. The following sixitems were also enclosed with letter. Of course. they are on record. But some of the recommendation which the meetings made, I will

read:

"The meeting of the representatives of the political parties were held on 3.12.83 in the Secretariat of the Commission as scheduled under the Chairmanship of R. K. Trivadi Chief Election Commissioner of India."

Then "Forty-nine representatives representing 7 National, 20 States and registered parties attended the meeting.

The concensus arrived at the meeting on the item circulated and also some other matters are explained below in brief.

The concensus was that ceiling by themselves would not serve any purpose unless that distortion brought in the law in 1974-75 are removed. Subject to this, there was agreement that the ceiling should be revised as suggested by the commission."

Item No. 2 was revision of electoral rolls. In that the Assam election was also one of the items that came up for discussion. Item No. 3 was model of code conduct.

"It was agreed that the Model Code of Conduct for the paries should include:

- (a) prohibition of financial grants 🗚 in any form or promises included laying the foundation stones etc. of projects or schemes of any kind may have the effect to influence the voters in favour of the party in power. The details may be worked out by the Commission.
- (b) prohibition of the use of official aircrafts in addition to the already existing provision of official vehicles machinery etc.
- (c) prohibition against entry of Ministers in the polling stations or counting hall except in their capacity as candidates, voters or authorised agents

It was the consensus that the Commission should re-examine legal and implications or suggestions that the Government should amend the law that the branch of model code of conduct is treated as an electoarl offence."

These are some of the recommendations made by these parties

These parties had also agreed over the use of electronic voting machines in the entire country. Even the Elecoitn Commission has recommended for the use of eletronic machines.

Fifth one, was photoidentity cards to all voters.

Sixh was about the supply of at least four copies of electronic rolls of each constituency to the recognised political parties against two at present.

Then there were other miscellaneous items which were also sent to the Election Commission:

- (1) The Election Commission must implement suggestions within his jurisdiction;
 - (2) Ban on defection;
 - (3) State funding of elections;
- (4) Independence of Election Commission to be ensured.
- (5) Misues of Government machinery including mas_s media must be prevented.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Please conclude. I am calling the next man. Shri Ashwani Kumar.

SHRI B SATYANARAYAN REDDY: One second, Sir.

- (6) Chief Electoral Officers and Returning Officers from States should be form judiciary.
- (7) Age limit for voting should be

These are the important recommendations made by the Election Commission.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Please conclude.

SHRI B. SATYANARAYAN REDDY: am concluding.

I would request the Government of India to take immediate steps to bring in a legislation keeping in view all these recommendations which have been recommended by various Committee and organisations.

Lasly, I would like to say ...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Please conclude.

SHRI B. SATYANRAYAN REDDY: One second, Sir.

Then about the delimitation of constituencies, they have said it should be by

rotation. It is very important.

Then I would like to state some other important recommendations.

THE VICE-CHAIRMAN: (SHRI H. HANUMANTHAPPA): That is enough. Now I call the next man. Shri Ashwani Kumar

श्रो ग्रश्विनी कमार (बिहार): उप-सभाष्यक्ष महोदय हम लोग चुनाव सुधार के बारे में चर्चा कर रहे हैं ग्रौर निर्वाचन क्षेत्रों का पुननिर्धारण किस प्रकार से हो यह एक विचार का विषय है। चुनाव इसलिए होते हैं ताकि जनता की इच्छा का पता लगे कि जनता किस को चाहती है, किस ढंग से राज्य चलना चाहिये। ग्रपने देश में ग्रादि-काल से ही प्रजातन्त्र चला ग्रा रहा है। महात्मा बुद्ध के युग में एक गणतन्त्र राज्य था । परन्त बडा हो जाने के कारण जनसंख्या में वृद्धि हो जाने प्रतिनिधित्व का प्रश्न ग्राता भ्रौर वह ग्रनपातिक प्रतिनिधित्व या जो ग्रंग्रेजों का हमने सिस्टम लिया है इसके ऊपर विचार करने का विषय है। भ्राज किस प्रकार से अच्छे लोग चुनकर ग्रायें ? जो चुनाव है उसमें म्राज कुछ ग्रहर्ण लग रहे हैं जैसे सूर्य भ्रौर चन्द्रमा को राहु ग्रौर केतु जाते हैं उसी प्रकार से मुझे लगता है कि म्रपनी चुनाव पद्धति की म्राज चार ग्रहण लग चुके हैं, चार राह ग्रौर केत लग गयें हैं।

सबसे पहले धन का, मनीपावर का जो उपयोग हो रहा है यह इतना ग्राधिक हो गया है कि जिसका परिणाम भयंकर होता चला जा रहा है और सारे संविधान के अन्दर धन की व्यवस्था राजनैतिक दलों और चुनाव के लिये नहीं है। अभी चुनाव के अन्दर पिछली बार आपने संशोधन करके कम्पनीज को थोड़ा सा डोनेशन देने के लिये किया है। यह मैं समझता हूं कि हमारे संविधान निर्माताओं ने जहां यह विचार किया था वहां मेरी छोटी बुद्धि से यह है कि धन की व्यवस्था न करके एक न्यूनता छोड़ दी है। आज जितना भी धन राजनीति में लग रहा है

श्रिं अश्वि हिमार

चाहे वह राजनीतिक दलों पर लगे, चाहे चनाव पर ग्रौर जिसकी मात्रा लाखों, क ोड़ों, अरबों हो गयी है यह सारा काला धन है। हम काले धन को रोकना चाहते हैं ीति को ठीक करना चाहते हैं, देश की अर्थ नीति को ठोक करना चाहते हैं। परन्तु कोई भी राजनीतिज्ञ जो चुनकर श्राता है वह बिना काले धन के चुन कर श्रा नहीं सकता है। राज्य सभा में तो हिसाब नहीं देना पड़ता है...(ब्यवधान)...मैं श्रापको बताऊंगा कि हमारे प्रदेश में इस बार जो चुनाव हुआ है उसमें एक प्रतिनिधि जीत कर श्राये हैं ग्रौर ग्रखबारों के हिसाब से जिन्होंने 50 लाख रुपया खर्च किया है । राज्य सभा में ग्राये हैं। ग्रखबारों के हिसाब से यह है मैं ग्रपनी बात नहीं बता रहा हूं। **ग्राप** कहते हैं यहां [हसाब नहीं देना पड़ता है । परन्तु जो लोक सभा में विधान सभा में देते हैं क्या कोई 50 हजार या एक लाख में जीत कर ग्राता है, कोई कह दे ईमानदारी से। तो हमारे राजनीतिक जीवन का शिलान्यास ही झठ ग्रौर फरेब पर शुरू होता है। तक हम यहां से इसको सही नहीं सकते हैं ग्रागे के राजनीतिक जीवन को सीधा नहीं कर सकते हैं। ग्राज यह काला धन देने वाले कौन हैं ? बड-बड उद्योगपति, डकैत, स्मगलर्स मा फिया गैंग्स हैं ग्रौर बिहार में एक ग्रौर क्लास है ग्रौर वे ग्राफिसर्स पीठ डब्ल्य० डी०, इरीगेशन, सेल्स टैक्स डिपार्टमेंट के होते हैं जो फाइनेंसर्स पोलिटिकल पार्टीज एण्ड पोलिटि-कल विग्स हो गये हैं। उनका स्रादान-प्रदान होता है कि जीत कर ग्राते हैं तो कल को मंत्री बन कर उनको सुविधायें करेंगे। अभी-अभी एक एक्साइज किम-श्नर के यहां छापा पड़ा ग्रौर करोड़ों की सम्पत्ति निकली है। वह कई मंत्रियों का चहेता रहा है यहां मैं ग्रापसे निवेदन करना चाहता हूं। यह जो मनी पावर है यह हमारे लोकतन्त्र को ग्रसने के लिये गयी है इसीलिये कोई भी स्मगलर जिसने रुलिंग पार्टी को या जो भी पार्टी हो उसको करोड़ दो करोड़ दिया है वह जेल के ग्रन्दर जा सकता है कभी ? यह प्रश्नवाचक चिन्ह श्रापके सामने खड़ा हो गया है इसकी ग्रोर मैं ग्रापका ध्यान ग्राकित करना गाहता हुं।

दूसरा जो मकार, ग्रहण लग गया है वह मीडिया का है। मीडिया में ग्राज रेडियो ग्रौर टेली वजन महत्वपूर्ण हो गये हैं। परन्तु उनके ऊपर एकाधिकार है। यह बहुत वर्षों से चर्चा चल रही है कि इस एका धिकार को समाप्त किया जाये ग्रगर हमको प्रजातन्त्र को जीवित रखना है तो जिस प्रकार से बी० बी० सी० एक **ग्राटोनामस वाडी है उसी प्रकार से** यहां एक बाड़े। बनायी जाये । जनता पार्टी के रिजीम में इस प्रकार का एक प्रसार भारती के नाम से बनाने का विचार हुआ था लेकिन वह बन नहीं सका । मैं मंत्री महोदय से आग्रह करूंगा कि यदि स्वतन्त्र निष्पक्ष चुनाव कराना चाहते हैं इस प्रकार की एक बाडी की म्रावश्यकता है। नहीं तो हमने देखा है 84 के चुनाव के अन्दर क्या हुआ। जो भी चुनाव के परिणाम लोक सभा में ग्राये हैं उसके ग्रंदर एक बहुत बड़ा मानिसक चित्र खड़ा गया था, इंदिरा जी की हत्या का उनके शव का। हम लोग गांव में जाते थे तो जो हमारे भी वोटर रहे हैं वे कहते थे कि ग्रगर उन्होंने 32 गोलियां खा लीं देश बचाने के लिये तो क्या हम एक बोट भी नहीं दे सकते हैं। एक सेंटीमेंट उभरा था जिसके लिये मीडिया जिम्मेदार है । उसको श्राप निष्पक्ष चुनाव नहीं कह सकते हैं, ग्रगर वही वातावरण होता जो दो महीने पहले था वही रहता, लेकिन वह नहीं रहा। इसलिये मेरा कहना है कि इस मीडिया को स्पष्ट करने की स्रावश्यकता है।

तीसरी शक्ति मिनिस्टीरियल पावर या ऋाफिशियल पावर है। इसमें मैं श्राप से निवेदन करना चाहता हूं कि सारे देश के लोगों से जो बात करते हैं तो उनको विश्वास नहीं होता है। जिस प्रकार से कलेक्टर. कमिश्नर, एस० पी०, काउंटिंग रिटर्निंग ग्राफिसर, थानेदार ग्रादि ग्राध-कारियों का उपयोग बिहार के चुनाव में हुग्रा है उसका मैं वर्णन नहीं कर सकता हं। मैं केवल एक चीज ग्राप को दिखाना चाहता सीधे हेडिंग है, बिहार में मत पत्र बेमतलब हो गये हैं, चुनाव का कोई ग्रर्थ नहीं रह गया है। अफसर लोग जिस प्रकार से किसी को चुनाव में जिताने या हराने के लिये सक्षम हो गये हैं जिस प्रकार से ब्थ कैंप्चर करते हैं। सी० ग्रार० पी० खड़ी रहती है, 6P.M. इलैक्शन के ये एजेंट हैं, काउंटिंग एजेंट हैं।

में एक उदाहरण देना चाहता हूं, पिछले विवान सभा के चुनाव में हुआ है। एक तरफ से चुनाव के गिनती करते हुए बन्से आये हैं । 45 ब्र्ध्स के जब बंबसे बच गए जिसमें कि शोधद विरोधी दल के कैंडीडेट को 40 हजार वोट पड़ने चाहिए थे, काउंटिंग स्नाफिसर ने वह गिने ही नहीं ग्रार रिजल्ट डिक्लेयर कर दिया । कहा गया कि इसके लिए म्रापको जाना है तो इलैक्शन पिटीशन में जाइये । यह अफसरों की जो ताकत है रुलिंग पार्टी के साथ बंध कर इतनी भयानक हो गई है कि ग्रफसरशाही प्रजातंत्र के ऊपर ग्रहण लग रहा है ग्रीर उसके अन्दर राजनीतिज्ञों का जहर भविष्य होगा परन्त जनता पिसती जा रही है । जनता को जब चूसते हैं, लूटते हैं तो कुछ भी बोलने की क्षेमता नहीं रह जाती है। इसलिए मैं निवेदन करना चाहंग। कि इसके ऊपर भी विशेष ध्यान करने की जरूरत है । इसके साथ-साथ जो असल पावर है, ब्रथ कैंप्चरिंग हो रही है उसका वर्णन ब्राया है, वह धीरे-धीरे बढ़ती जा रही है। यह जो समाज विरोधी तत्व हैं ये राजनीति के ऊपर हावी होते चले जा रहे हैं। इन शब्दों के साथ मैं इन चार बातों की ग्रोर ग्रापका ध्यान ग्राक्षित करूगा । इतना ही कहना चाहुंगा कि ये बातें ऐसी नहीं हैं कि ग्रापको पता नहीं हैं। ग्रब चुनाव सुधार होने चाहिए इसके बारे में लगभग सभी एकमत हैं। परन्त् शै मंत्री महोदय से और आज के प्रधान मंत्री जी से श्राग्रह करना चाहूंगा कि देश के भविष्य की ग्रोर दृष्टि डाल, ग्रगली पीढ़ी की भ्रोर दृष्टि डालें लेकिन अगले चुनाव की ग्रोर दृष्टि नहीं डालें। श्रगले चुनाव तक सीमित रहेंगे तो यह पनपता रहेगा श्रीर श्राप जीत कर श्राते रहेंगे, परन्त एक दिन देश के अन्दर भयानक विस्फोट होने की स्थिति उत्पन्न हो जाएगी । ग्रगर अब ग्राप सोच लेते हैं कि यह ग्रापके हित में है, ग्रापकी पार्टी के हित में हैतो जिस चीज के बारे में भ्राप कहते हैं कि यह संभव नहीं है उसको भी करने में ब्रापको देर नहीं लगती है । मैं केवल एक छोटा सा उदाहरण देना चाहता हूं । 21 नवम्बर, 1983 को राज्य सभा की डिसकशन में कांशल जी ने कहा कि हमने एक सब कमेटी बनाई है जो जल्दी से सुधार करके लायेगी।

I will try to finish the exercise as soon as possible. It is interested to note that Shri Kausual It linked electoral reforms with anti defection law and cited the difficulties framing a proper anti-defection law as reasons why electoral reforms has not been introduced

इस प्रकार का कौशल जी का कहना था कानून मंत्री जी के हिसाब से परन्तु जब चनाव में भारी बहमत मिला आपको लगा कि यह कभी बिखर सकता है ग्रापको लगा कि यह एक ग्रच्छा काम करना चाहिए । परन्तु आपने स्वार्थ में किया ग्रौर ग्रापने तूरन्त उसके लिए एंटी-डिफेक्शन बिल पास किया हम उसके लिए बधाई देते हैं, धन्यवाद देते है, भले ही ग्रापने राजनीति से किया या ग्रपने स्वार्थ के लिए किया । मैं इतना ही निवेदन करना चाहता हूं कि म्राप राजनीतिक संकल्प करें, क्रिएट ए पोलिटीकल बिल कि हमको देश के अन्दर सुधार करना है । अगर राजनीति के ग्रन्दर स्वच्छता लानी है, ग्रगर ग्राप प्रधान मंत्री का चेहरा मिस्टर क्लीन के नाते से साफ रखना चाहते हैं तो इसके लिए इलक्टोरल रिफार्म्ज लाना **ग्राव**श्यक है । इसके ग्रन्दर ग्रापकी जो मान्यता है जो आपके कथन है वे कसौटी पर कसे जायेंगे कि ग्राप मिस्टर क्लीन का एक चित बनाना चाहते हैं ग्रौर वास्तव में ग्राप देश की राजनीति में एक परिवर्तन लाना चाहते हैं । इसके साथ-साथ यह एक म्रापकी पोलिटीकल बिल को चुनौती है । ग्रापका समय ग्राएगा कि ग्राप क्या कर सकते हैं ? परन्तु मैं ग्रापसे थोड़ा सा निवेदन करना चाहूंगा जैसे मेरे मिलों ने कहा, मैं 10-12 प्वायंट्स [श्रो अश्विनो कुमार]

म्रापके सामने रख रहा हूं जो म्रापने विचार किए हैं।

उपसभाष्यक्ष (श्री हेच व्हतुमनतप्पा): स्रभी स्नापको खत्म करना चाहिए ।

श्रो अश्विनी कुमार : एक विषय की ग्रोर कहना चाहूंगा । डी-लिमिटेशन के बारे में कहना चाहता हूं। ग्रापने ग्रन्थों को बहुत समय दिया । ग्राप इतने कृपण नहीं हो जाइये । ... (ब्यवधान)

उपसभाष्यक्ष (श्री हेच हनुमनतप्पा): ग्रापको भी समय मिला है।

श्री अश्वनी कमार: यह डी-लिमि टेशन जो होना है इसके अन्दर रोटेशन श्रत्यन्त स्रावश्यक है । एक कांस्टीट्यूएंसी है जो सन 1952 से लेकर ग्राज तक शाडयल्ड कास्ट ग्रीर शैडयल्ड ट्राइब्स रिजर्भ कांस्टीट्यूएंसी है, उसका बदला जाना निहा-यत स्रावश्यक है। एक जिला है जहां पर कि 15 में से 13-13 कांस्ट्रीट्रयूसीज शैंड-युल्ड कास्ट ग्रीर शैंडयूल्ड ट्राइब्स की है ग्रौर 2 जनरल कांस्टीट्यसीज है ग्रौर वह इंडस्ट्रियल डिस्ट्रिक्ट हो गया है। थेरांची का उदाहरण देना चाहता हं। वहां एच०ई०सी० ग्रीर इतने बडे-बडे कारखाने हो गए है, उसमें सारा गैंडल्यड कास्ट ग्रॉर गैंडल्यल्ड ट्राइब है । इनकी रोटेशन होनी चाहिए, यह ग्रत्यन्त ग्राव-श्यक है जैसे मेरे ग्रादरणीय मित्र श्री गुरुपदस्वामी जी ने कहा यदि श्राप वास्तव में डी-लिमिटेशन करना चाहते है ग्रगले सैंशन के ग्रन्दर ग्रापको बिल पास करना चाहिए, क्योंकि डी–लिमिटेशन के लिए कम से कम दो वर्ष लगते है ग्रौर पांच वर्ष के ग्राने के पूर्व जो एक चित्र उपस्थित होता है चुनाव होने वाले है तीन वर्ष के बाद इसलिए उसके पहले हो तो ज्यादा अच्छा रहेगा । अन्त में में केवल इतना ह कहना चाहुंगा कि खर्चा कम करने की दृष्टि से, प्रशासनिक दिष्ट से विधान सभा ग्रीर लोक सभा के चुनाव एक साथ जहां तक संभव हो कराने का प्रयत्न करें। दो श्रीर तीन महीने

का ग्रन्तर न करें। एक चीज की श्रोर ग्रन्त में ग्रापका ध्यान ग्राक्षिक करूंगा प्रजातंत्र की नींव जिला परिषद और ग्राम परिषद से ग्राती है, लेकिन उनके चुनाव प्रांतों के ग्रंदर वर्षों से नहीं हुए है, 11-12 वर्षों से नहीं हुए है । मैं श्रापसे निवेदन करना चाहुंगा कि ग्राप विचार करके इलैक्शन कमीशन की जरिडिकशन में उसको लाएं और स्टेंट इलेक्शन कमी-शन बनाएं ताकि उनके भी चनाव निय-मित रूप से हर पांच साल के बाद हों। उसके बाद स्थिति ग्राज यह है कि बिहार विधान-परिषद के ग्रन्दर लोकल-बाडी का कोई प्रतिनिधि ही नहीं है क्योंकि चुनाव ही वहां 12 साल से नहीं है और उन परिषदों के नोमीनेशन की प्रथा ग्राज खोलने का प्रयास किया जा रहा है।

श्रन्त में, मैं एक वाक्य के श्रन्दर मंत्री महोदय से निवेदन करना चाहूंगा कि श्रागे की, भविष्य की दृष्टि से एक राजनीतिक संकल्प बनाएं, एक पोलिटिकल बिल बनाएं श्रौर प्रजातंत्र को स्वस्थ श्रौर समृद्ध बनाने के लिए इन चुनाव सुधारों को शीध से शीध लागू करें।

RE. MINISTRY OF FINANCE NOTIFI-CATIONS PROPOSED TO BE LAID ON THE TABLE OF THE HOUSE

SHRI SATYA PRAKASH VIYA (Uttar Pradesh): Sir, I am on a point of order. We have received the Revised List of Business at 5.30. We have received a Supplementary List of Business according to which these notifications under the Customs Act have been issued today. My point of order is: What is the necessity that these papers should be laid on the Table of the House by the Minister concerned at 6 p.m.? They could be laid on the Table tomorrow. The Customs Act does not require that these papers should be laid on the Table on the same day on which the notifications are issued.

SHRI NIRMAL CHATTERJEE (West Bengal) Sir, I am also on a point of order This issue was raised in the past that just before the closing of Parliament Session the Finance Ministry had the habit